

मैं जानना चाहता हूँ कि इस घटना के बाद अब उस क्षेत्र में पुलिस चौकी स्थापित करने का इंतजाम किया गया है? वहाँ पर पुलिस की गश्त का कोई इंतजाम नहीं है। वह सीमावर्ती बस्ती है। क्या वहाँ पर पुलिस की गश्त का कोई इंतजाम कर दिया गया है या नहीं किया गया है?

**श्री विद्याचरण शुक्ल :** माननीय कंवर लाल गुप्त जी ने जो सवाल पूछे, माननीय सदस्य ने उसको ही दोहरा दिया है। अगर आप भ्राजा दें तो मैं अपने उत्तर को भी दोहरा दूँ...

**अध्यक्ष महोदय :** इसकी जरूरत नहीं है।

**श्री विद्याचरण शुक्ल :** माननीय सदस्य ने एक नया सवाल यह पूछा है कि वहाँ पर पुलिस गश्त ठीक से हो रही है या नहीं। मैं बतलाना चाहता हूँ कि वहाँ पर पहले जितनी पुलिस की गश्त थी, अब उसको हमने ज्यादा बढ़ा दिया है ताकि इस तरह की दुबारा घटना न होने पाए।

**SHRI D. N. PATODIA (Jalore) :** While the Home Minister time and again, after every incident, gives more and more assurances to the House, on the other hand, the police is becoming more and more careless, inactive and non-cooperative with the civil administration. Now, please permit me to say that the police administration in our country today is possibly the most corrupt administration, over which the government has not been able to create any control whatsoever. In the name of providing protection to the citizens, the police administration is giving shelter to the criminals and harassment to the innocent law-abiding citizens. Kidnapping in the city is on the increase and in each case the kidnapping is with the connivance of the police. The New Shabdra-Gandhinagar area has been made the paradise of underground criminals with the connivance of the police and the Home Ministry have detailed information in regard to these incidents. May I ask the hon. Home Minister whether it is a fact that after giving the various assurances in

the House to prevent such incidents in the future, he conveniently forgets these assurances and does not act upon them. If not, how does the Home Minister explain the rising trend of criminal acts in the country?

**SHRI VIDYA CHARAN SHUKLA :** It is very unfair to make general allegations against the police force throughout the country.

**SHRI D. N. PATODIA :** It is true. Everybody knows it.

**SHRI VIDYA CHARAN SHUKLA :** There may be instances of dereliction of duty but, by and large, they do a very arduous and difficult job in which they face a lot of difficulty. At the same time, I am not saying that there is no mistake committed by the police force. Even then, it is extremely unfair for the hon. Member to make a sweeping general allegation against the police in general.

**SHRI D. N. PATODIA :** It deserves it. Unless you act upon your assurances you can never improve them.

**SHRI VIDYA CHARAN SHUKLA :** About the assurances which have been given in the House about improving the efficiency of the police in the Union territory, we have answered several questions. But, if the hon. Member so desires, I will lay a statement on the Table, giving the particulars of the action we have taken. But it will take a little time to see the improvements that have taken place.

12.40 hrs.

#### RE. SUPPLEMENTARY TO QUESTIONS AND CALLING ATTENTION NOTICES

**MR. SPEAKER :** Today only three questions out of the whole list could be covered during the Question Hour. Now, if each supplementary is going to be prefaced by a long or short speech, it is difficult to cover more questions, I do not know how I can get over this difficulty. I can only make an appeal to hon. Members to ask supplementaries which are short and

[Mr. Speaker]

to the point. If I try to cut them short, I will appear to be rude and I am trying to avoid it. But only three questions for the entire Question Hour is too small a number. The moment some hon. Members get up to ask a supplementary I get a little nervous because they preface each question with a big speech. I may point out here that if they continue this practice it is they that lose. If they do not co-operate with me and I ring the bell, it will be a little rude. So, I want your co-operation. From tomorrow I will be a little quick in disposing of questions. I will only try. If I fail, I will have to revert to the present practice of two or three questions per day.

श्री मोल्लू प्रसाद (बांसगांव) : अगर सीनियर मेम्बर भूमिका न बाँधें और केवल प्रश्न पूछें, तो समय बच सकता है और अधिक प्रश्न पूछे जा सकते हैं।

MR. SPEAKER : That difficulty is there. Because, when seniors get up, the juniors on their part suffer because I am inclined to call the seniors when they get up. So, naturally, the juniors are suffering.

SHRI RANGA (Srikulam) : The seniors are not getting up at all.

MR. SPEAKER : Only some of them are doing it and then I cannot help it.

Then, Shri Hem Barua asked why this Calling Attention was admitted. I may point out that the other one has also been admitted. But there the Ministry wants time to get the particulars. In this case, being a matter connected with Delhi, they could get the information immediately. Actually, two or three important subjects are pending. This was put in today only to fill up a gap. In the normal course, this should have found a place later on, day after tomorrow. In regard to the teachers, the hon. Minister wants some time to collect information from UP and that is why this has been put up for today.

12.43 hrs.

#### RE. QUESTION OF PRIVILEGE

SHRI J. M. BISWAS (Bankura) : Mr.

Speaker, Sir, having received your kind consent under rule 222 to raise a question of privilege arising out of my so-called arrest and detention between 19th and 20th September 1968 in Purulia district in West Bengal, I rise here to place the facts before the House. The facts of the case are as follows :

I was arrested by the police at Adra, Purulia District in West Bengal on 19th September 1968 at about 6.30 a. m. under section 147/353 IPC, section 5 of the Ordinance of September 1968 and section IOOB of the Indian Railway Act. I was then produced before Shri S. K. Ganguli, Magistrate 1st Class, Purulia at about 4 p. m. The Magistrate immediately released me on the ground that the investigating officer did not send copy of case diary add the first information report of the case (*vide* Parliament Bulletin Part II No. 856). But I was kept under detention by the police unlawfully till 1.00 a. m. on 28th September 1968. At 4 p. m. I was released by the Magistrate but the police detained me up to 1.00 a.m. without any authority and without any warrant of arrest.

While under unlawful detention by the police I was re-arrested at about 1 A. M. on 20th September, 1968, and produced before the sub-divisional magistrate, Purulia, at about 2.20 A. M. on 20th September, who ordered for my release on PR bond at about 2.30 A. M.

From the above it will be seen that I was held in custody by the police even after my release at 4.00 P.M. on the 19th September till 1 A. M. on the 20th. It appears that no information was set to the Lok Sabha Secretariat about this arrest and the illegal detention. The magistrate who released me on PR bond did not also inform the Lok Sabha Secretariat. All these constitute a clear breach of privilege of a Member of the House and the House itself.

In this connection I would invite your attention to rules 229 and 230 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter may, therefore, kindly be referred to the Privileges Committee.

THE MINISTER OF HOME AFFAIRS